

THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH  
BOMBAY

MP. No. 336/92

R.P. No. 77/92

in  
O.A. No. 496/91, 503/91, 513/91, 540/91  
541/91

(14)

M.C. Barke ... Applicant

Vs.

Employees State Insurance Corporation Respondents

&  
Employees State Insurance Corporation Petitioner

1-6-1992

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. M.Y. Priolkar, I.A.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This review application is directed against our judgement and order dated 15.10.91 in one of the several cases which were decided <sup>by</sup> our common judgement order dated 15.10.91 given in number of similar cases. Certain directions in favour of the applicant who is the respondent to this review application by Dy. Regional Director who was respondent to O.A. have been given including in respect of applicants case for re-transfer.

The case was heard and disposed of after hearing the Counsel for both the parties. Review application does not mean re-hearing. An order can be recalled on limited grounds. There is no error on the part of the face of the record and no new material has been brought to our notice which was not to the notice of the applicant despite due diligence. The facts mentioned in the review application regarding the transfer and promotion etc. have been taken into consideration by us and accordingly there are no grounds for interference in our order. The review application having no merits is rejected.

(15)

16/92

Letter/Judgement despatched  
to Applicant/Respondent (S)  
on 5-6-92

  
16/92